

Pradesh, Orissa, Rajasthan, Uttar Pradesh and West Bengal covering 1215 locations in the 1st phase of implementation of this scheme.

(c) and (d) The scheme has so far not been implemented in other States/UTs including Tamil Nadu. The setting up of LPG distributors under this scheme will now be a continuous process till all parts of the country deficient in LPG including in the State of Tamil Nadu are covered by LPG network.

Expert committee report on fire in Jaipur oil depot

129. SHRI N.K. SINGH: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether an expert committee probing the Indian Oil Depot fuel fire in Jaipur in October, 2009 has put the incident down to 'human error';

(b) if so, whether the proper safety procedure not adopted by the various fuel depots in the country;

(c) if so, the reasons therefor and whether Government now propose to conduct safety audits of oil installations and ensure compliance of recommendations of the Oil Industry Safety Directorate; and

(d) if so, the details thereof?

THE MINISTER OF PETROLEUM AND NATURAL GAS (SHRI MURLI DEORA): (a) An Independent Inquiry Committee under the chairmanship of Shri M.B. Lal, Technical Member (P&NG), Appellate Tribunal for Electricity and Ex-Chairman and Managing Director of Hindustan Petroleum Corporation Limited has determined that the immediate cause of the fire accident was non-observance of the normal safe procedure which involves sequence of valve operation in the line up activity.

(b) Various fuel depots of oil companies has adopted all safety procedures stipulated in Oil Industry Safety Directorate (OISD) standards.

(c) and (d) OISD is carrying out safety audits and inspections and monitors the recommendations for compliance. Further, in order to take preventive steps so that such incidents do not occur in future, the Ministry had convened a meeting on 3.11.2009, to review the safety and security at oil and gas installations in the country, which was attended by the Chief Executive Officers of all public and major private oil companies having installations in the country. It was, *inter-alia*, decided that all oil and gas installations and transportation systems in the country will carry out self safety audit conforming to statutory norms and risk assessment, including Oil Industry Safety Directorate (OISD) standards by 31.12.2009 and all oil and gas installations will have their safety audit done on quarterly basis. Further, all major as well as minor incidents in any such installations/setups in the country including that of private companies will be reported to OISD.